





Government of Jammu and Kashmir  
Labour & Employment Department  
Civil Secretariat, Srinagar.

Notification

Srinagar, the 14th July, 2017.

SRO 294 .- In exercise of the powers conferred by section 15 read with clause (b) of section 2 of the Industrial Employment (Standing Orders) Act, 1946, (Central Act), the Government of Jammu and Kashmir hereby make the following amendment in the Jammu and Kashmir Industrial Employment (Standing Orders) Rules, 1972; namely:-

Para appended to rule 4 shall be numbered as sub-rule (1) and the following shall be added as sub-rule (2); namely:-

“(2) The Certifying Officer shall issue certificate of Standing orders within a period of 45 days”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K.Choudhary), IAS,

**Commissioner/Secretary to the Government**

No.L&E/Lab/121/2014 -PF

Dated:- 14 . -07-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Chief Minister.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary, Legislative Assembly/Council.

7. All Heads of Departments.
8. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
9. All Deputy Commissioners.
10. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. PA to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.



(Dr. Irfan Ali Khan)KAS

**Under Secretary to the Government**

